CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 27.00T 1994

APPLICATION NO: 1686 of 1994.

APPLICANTS:- Sri.B.Anjaneyalu, V/S.

RESPONDENTS:- Secretary, Ministry of Defence, NDelhi & Others.

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1. Sri.M.Narayanaswamy, Advocate,No.844, Upstairs,17-G.Main, Fifth Block, Rajajinagar, Bangalore-560 OlO.

Subject:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalers.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 20-10-1994.

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DEPUTY REGISTRAR TUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1686/94

THURSDAY THIS THE TWENTIETH DAY OF OCTOBER, 1994

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

Shri B. Anjaneyalu, aged 49 years, Senior Scientific Assistant (MEG', Gas Turbine Research Estt., Suranjandas Road, PB No.7577, Bangalore - 75

Applicant :

(By Advocate Shri M.N. Swamy)

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- The Union of India, rep. by its Secretary to Govt., Ministry of Defence, New Delhi - 11
- 2. The Scientific Adviser to Raksha Mantri & Director General, Research & Development Orgn., New Delhi - 11
- 3. The Director.
 Gas Turbine Research Establishment,
 Suranjandas Road,
 PB No.7577,
 Bangalore 75
 Respondents

DRDER

JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

We have heard Shri M.N. Swamy who appears in support of this application regards the motion made for condonation of delay admittedly involved in making of this application being more than 7½ years. The applicant is admittedly aggrieved by some action taken by the Government

of India in the year 1986. We are told that subsequently he made a representation to which there was no response. It that is so, it becomes clear that cause of action, if any, opened up in the year 1986 and present endeavour made today is to take up a controversy that must have remained buried nearly 7½ years back. We do not find any perceptible or tenable reasons in the application filed for condonation of delay. We are not told of any justification to condone the inordinate delay, and, therefore, we dismiss the application seeking condonation of delay and in consequence also dismiss the main application as barred by time.



Sd-

MEMBER (A)

Sd-

VICE CHAIRMAN

TRUE COPY

Central Administrative Tribunal

Bangalore Bench Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated: 26 DEC 1994

Mis cellaneuro APPLICATION NO: 532/94 in Off No. 1686/94.

APPLICANTS: - B. Arjaneyalu, Bangalore.

RESPONDENTS:- Secretary, Ministry of Defence, New Ochi &

1. Soi M. Narayanaswamy, Advocale, no. 844, Upstairs, Fofti Block, Rojajinapar, Bangalose. 560010.

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Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 20.12.94

Issued on 26/12/94

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DEPUTY REGISTRAR JUDICIAL BRANCHES

In the Central Administrative Tribunal Bangalore Bench Bangalore

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& Secretary, Nop. Defense, new Dehi & Others

Date

Office Notes

Orders of Tribunal

PKS(VC)/TVR(MA)
21.12.1994

Orders on M.A.No.532/1994

We think it is not proper for us to pass any orders at this stage. The applican may come up with a fresh application after making a representation to the respondents.

Sd-

Sd-

MEMBER (A)

VICE CHAIRMAN

THE SANGALORE BANGALORE

TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore